Republic World, Online News, 23/10/2026

Source: https://www.republicworld.com/amp/india/nhrc-issues-notice-to-mm-govt-over-allegations-of-children-being-paid-to-join-digvijaya-singhs-yatra-2026-10-23-139475

NHRC Issues Notice to MM Govt Over Allegations of Children Being Paid to Join Digvijaya Singh's Yatra

The NHRC has sought a report from the Madhya Pradesh government within 15 days over allegations that children were paid to join Congress leader Digvijaya Singh's yatra and raise objectionable political slogans. The commission has also asked MeitY to examine the online circulation of related videos and photographs.

Updated 23 October 2026 at 08:37 IST Asian News International India News

New Delhi: The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh government over a complaint alleging that children were offered money to participate in a yatra led by former Chief Minister and Congress leader Digvijaya Singh and raise objectionable political slogans.

NHRC Member Priyank Kanoongo said the commission had directed the Chief Secretary and the Director General of Police (DGP) of Madhya Pradesh to conduct a proper investigation into the allegations and submit a report within 15 days.

"We have received a complaint alleging that Digvijaya Singh has initiated a march and has been exploiting children to increase the size of the crowds participating in it. The complainant has suggested that children might be involved through some arrangement, possibly involving monetary payments," Kanoongo said.

He further stated that the complaint alleged that children were being made to raise objectionable political slogans during the march.

"Furthermore, the complainant has alleged that Digvijaya Singh is having children chant objectionable political slogans. Acting on this complaint, we have issued notices to the Chief Secretary and the Director General of Police (DGP) of Madhya Pradesh, directing them to conduct a proper investigation into the matter and submit a report to us. We have granted them a period of 15 days to do so," he added.

The NHRC has sought an Action Taken Report from the state authorities after examining the complaint and directed them to investigate the allegations. The commission's notice seeks a report on the action taken by the authorities within the stipulated period.

The complaint also raised concerns over the alleged involvement of children in the political march, including claims that they may have been brought in through monetary arrangements and made to chant political slogans.

The Ministry of Electronics and Information Technology (MeitY) has also been asked to investigate the alleged online circulation of videos and photographs featuring the children.

Source: https://www.thenewsminute.com/news/noise-pollution-is-a-public-health-risk-thats-hard-to-measure-and-monitor

Noise pollution is a public health risk that's hard to measure and monitor

A recent debate over using DJs and high-powered sound systems during Pune's Ganesh festival brought noise pollution and its health impacts into focus.

Written by:Disha Shetty
Published on: 22 Oct 2026, 11:37 am

A recent debate over using DJs and high-powered sound systems during Pune's Ganesh festival brought noise pollution and its health impacts into focus. In August and September, residents and citizen groups in Pune called for stricter enforcement of noise limit rules, prompting a parliamentary committee of noise and light pollution. The National Human Rights Commission also from Maharashtra's pollution control board on action taken on noise limit violations during the festival. The impact of urban noise extends beyond festivals. Prolonged exposure to environmental noise is linked to sleep disturbance, hearing impairment and cardiovascular risks, making noise pollution a public health concern in India's increasingly noisy cities. Gaps in noise pollution data from Indian cities and the challenges of monitoring sound levels at scale are compounding the problem, say researchers. Meanwhile, citizens have been pushing for better policy and better implementation of guidelines, with incremental changes being observed over the years, say noise pollution activists.

Under-researched "silent killer"

"It's been known for a long time that noise is more than just a nuisance or an annoyance, but that it's a serious cardiovascular disease concern," said Danielle Vienneau, Associate Professor at the UMC Utrecht in The Netherlands, an expert on environmental pollution and its impact on human health. Regular exposure to high levels of noise pollution is linked to hearing loss, poor cardiovascular health, high blood pressure, diabetes, stress and even adverse reproductive outcomes, according to a 2023 of existing evidence. "When we're exposed constantly to noise, it triggers a stress response in our body... We could think of it as a silent killer," Vienneau added. Despite its risks, noise pollution is still a relatively under-researched subject, especially in .

Noisy Indian cities

Since 2003, Mumbai-based environmentalist Sumaira Abdulali has been measuring noise levels in the city. On average, she says, noise levels outdoors are around 65-85 decibels and motorcycle horns can create noise up to 110 decibels, both significantly over the World Health Organization (WHO) recommendation that noise levels be . On festivals, the noise has been even higher, going up to 145 decibels in Mumbai, from the sound of fireworks. A yearly average of 70 decibels from all sources combined is acceptable as is an occasional exposure to noise levels of up to 100 decibels. India's Central Pollution Control Board too implementing WHO standards. But noise levels in Indian cities are well over these levels on any regular day. Continuous exposure in such a situation can also cause sleep disturbances, lead to poorer work and school performance, hearing impairment, and mental health issues like anxiety and depression, to the WHO. Advocacy has yielded some progress though. The Indian government recognises noise pollution as an issue and bans loud noise such as from music systems, fire crackers and

industrial activities in public spaces between unless special exemptions have been sought. “The police, politicians and officials, through all these years, and through the court orders which have specifically come about, have become aware of the noise rules, and they know the rules. They know they have to act,” Abdulali, who also founded the , said. Many pollution control bodies like the have taken over measuring noise levels in a systemic way, creating a database of official data. But this data is very limited for high quality research.

Why researching noise pollution is difficult

Currently, most of the existing research on health impacts of noise pollution comes from Europe. But the landscape is not as barren anymore with improved research in the past decade, said Dr. Angel Dzhambov, Associate Professor at Research Institute at Medical University of Plovdiv, Bulgaria. He said the relatively less research on health impacts of noise pollution is linked to the history of environmental health research, and also to the difficulty in measuring noise exposure through the day as people move through different spaces and micro-environments. “We have to make the assumption that they’re [people] mostly exposed in their home, which is plausible but reflects only part of their exposure because they’re mobile and spend time at work, other places commuting and so forth. So one thing would be exposure assessment,” Dzhambov said. Then, the acoustic models researchers need are expensive and are not always readily available for all parts of the world. The way noise moves around is driven by many local small-scale factors (sources, surrounding barriers, etc.) and global noise models covering entire countries and continents are not available in a way that global air pollution models are. Vienneau explained that the way sound moves through the environment changes over very short distances. To study noise pollution and its impact well requires many noise monitors or good quality noise models to capture this variation. Then there is the more individual impact. “Different people exposed to the same objective acoustic environment may respond differently. So their bodies may react with different stress responses,” Dzhambov added. What is also clear is that noise doesn’t necessarily have to be loud. Low frequency sounds from windmills are known to give . When those who live near an airport hear a plane fly overhead, it raises their blood pressure even if they don’t wake up, to research.

Attempts to find a solution

Researchers from the Indian Institute of Technology, Madras (IIT-M) conducted a city-wide 2026 in Chennai and found that the mix of traffic and construction sounds were almost always the primary contributors to the high levels of noise pollution. has been strongly linked to poor heart health, including increased risk of heart failure and stroke. “We are currently doing some engineering controls and trying to understand whether we can use locally available materials and come out with some kind of a barrier, so this noise can be reduced. We are doing this as an experiment now,” said , professor at the institute’s Department of Civil Engineering. These barriers would be designed to either absorb or deflect sound around noise-sensitive places like hospitals, educational institutions and places of worship. But Nagendra accepts that there are limits to how effective engineering solutions can be. “No engineering solution can be 100% complete. Source control is always better. How do we control source? It’s actually a policy intervention,” he said. Dzhambov said green belts and barriers between buildings and roads help reducing residents’ exposure to noise. Using smart architecture and design is another way to reduce noise pollution like using building facades to reduce noise levels or placing bedrooms away from the road. Quieter types of vehicles like electric vehicles also help reduce noise pollution. “It should be an integrated, smart redesigning of our cities and in a way that people don’t feel robbed out of something,” Dzhambov said. Many of these solutions help reduce both air and noise pollution while creating more communal, quieter spots within cities.

Growing awareness and citizen activism

In some cities, have been demanding action against noise pollution, building political pressure. “I think now in Pune, for example, when people are becoming more vocal and have started coming to the streets and asking for these noise rules to be implemented, that’s a huge step forward,” Abdulali said. There have been other areas of progress too. Fire crackers have become less noisy with rising awareness and education on noise pollution. They are now often creating noise of 125 decibels or less. While it’s still high, Abdulali pointed that it shows progress is possible when you work with various stakeholders, but enforcement is key. Dzhambov also said that individual behaviour to reduce exposure to noise pollution when possible also goes a long way. Another interesting

conundrum researchers are grappling with now is how air pollution intersects with noise pollution, given that sources like traffic and construction are responsible for both. “One of the big questions that we’re always asking is whether it’s the air pollution effects or the noise effects that we see, for example, in relation to cardiovascular disease, and this can be quite tricky to untangle,” said Vienneau.

Source: https://www.thehansindia.com/editors-desk/cyber-risks-on-the-rise-owing-to-rapid-ai-adoption-scamsters-1134722

Cyber risks on the rise owing to rapid AI adoption, scamsters

In Short eMudhra is an Indian digital certification authority, which provides digital certificates that help browser confirm that the website is genuine.

The Hans India Created On: 23 Oct 2026 12:27 AM IST

Several incidents concerning cyber security have been reported in last 24 hours. From PHP to eMudhra, such cyber security issues have again raised the threats posed in the digital world, which have real life implications. Back home, eMudhra issue has highlighted India's vulnerabilities. eMudhra is an Indian digital certification authority, which provides digital certificates that help browser confirm that the website is genuine. Several government websites like Income Tax, Aadhaar issuer- UIDAI and many others use a range of eMudhra's keys to sign their security certificates. Without this authentication, browser will not allow the individual or entity to complete their task on these government websites.

In the recent security incident, security researcher named Wayne said the security encryption issued by eMudhra's certificates were extremely weak and could be cracked in seconds. He alerted major technology firms on such vulnerabilities. As compromised keys could allow cyber criminals to issue fraudulent certificates and impersonate legitimate websites, Apple, Google and Mozilla had blocked the certificates in their browsers- Safari, Chrome and Firefox. Cloudflare- the cybersecurity firm- also deployed emergency fixes across its network to protect users. Though eMudhra said that no negative impact due to such incident has happened and taken remedial measures, Ministry of Electronics and Information Technology (MeitY) has constituted a special team to investigate the security incident over the vulnerabilities over private keys.

Another global incident involving PHP has led to many government websites going offline across the world. PHP is an open-source scripting language, which is more than 3 decades old, and is used widely across the internet. Globally, more than 70 per cent of websites use PHP. In a recent incident, two critical vulnerabilities were found. These vulnerabilities could allow cyber attackers to take control of web servers of users without the requirement of any authentication. This incident, which came to light through OpenAI's latest model, prompted the National Security Agency (NSA) of US to give an advisory for installing latest security updates. "If an immediate update is not feasible, it is recommended that organisations take the system offline until it can be fully mitigated," the advisory said. Several governments including Finland, & Netherland took several government websites offline.

These incidents again raise the security threats that are emerging in the digital world owing to artificial intelligence (AI) and other emerging technologies. While cyber security threats have always been there, rapid adoption of AI has increased these risks. Interestingly, AI is finding out old risks in the current digital world, and at the same time, it is also creating new vulnerabilities. Against this backdrop, India as a nation has to create effective defence against such digital risks.

Increasingly, several Indians are falling into the trap of cyber criminals. According to National Human Rights Commission (NHRC), Indians have lost around Rs 52,976 crore to cyber frauds over the past six years, with nearly

8 per cent of the losses relating to cyber arrest scams. Similarly, trading related cyber scams are on a rise with majority of the losses arising from such events. Apart from individual losses, government agencies are also facing high proportion of risk from digital war waged against the country by enemy nations. Critical infrastructure projects like airports, dams, power plants and others are regularly facing cyber threats from neighbouring countries. As digital warfare becomes the new normal, India as a country has to devise ways to defend itself from such emerging threats. In this regard, AI can be a great enabler in accomplishing this objective.

Source: https://ommcomnews.com/india-news/nhrc-seeks-report-from-mp-govt-over-use-of-children-in-former-cm-digvijaya-singhs-yatra/

NHRC Seeks Report From MP Govt Over Use Of Children In Former CM Digvijaya Singh's Yatra
by OMMCOM NEWS October 22, 2026 in Nation

New Delhi: The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging that former Madhya Pradesh Chief Minister Digvijaya Singh used children during his yatra and made them raise political slogans, directing the state's Chief Secretary Ashok Barnwal and Director General of Police (DGP) Kailash Makwana to inquire into the matter and submit an Action Taken Report (ATR) within two weeks.

A bench presided over by the NHRC member Priyank Kanoongo has issued notices to the Madhya Pradesh government and police chief, besides directing the Ministry of Electronics and Information Technology (MeitY) to examine the alleged use of photographs and videos of children and submit an ATR in the matter.

The action has been initiated under Section 12 of the Protection of Human Rights Act, 1993.

The apex human rights body said that the allegations made in the complaint "prima facie seem to be violations of the rights of the children".

According to the complaint, videos and photographs of the alleged incident were shared on Facebook on October 22.

The complainant expressed apprehension that children might have been brought to the yatra by offering them money and claimed that their involvement in raising political slogans violated child rights and relevant legal provisions.

The complaint sought an investigation into the incident and strict legal action against the organisers and all persons responsible for involving children in the yatra and making them raise slogans.

The NHRC has directed the Chief Secretary and the DGP of Madhya Pradesh to get the allegations inquired into and furnish an ATR within two weeks for the Commission's perusal.

The authorities have also been specifically directed to investigate the allegations of monetary exchanges, with the NHRC saying that these raise serious concerns over whether children may have been induced or exploited for such purposes in exchange for financial considerations.

The apex human rights body has also directed the state authorities to examine the violations of applicable child-protection laws and take appropriate action in accordance with law.

Meanwhile, MeitY Secretary S. Krishnan has been directed to look into the alleged use of photographs and videos of the children and submit an ATR in the matter.

(IANS)

Source: https://timesofindia.indiatimes.com/city/bhopal/nhrc-seeks-report-on-alleged-use-of-children-in-digvijaya-singhs-yatra/amp_articleshow/135123278.cms

NHRC seeks report on alleged use of children in Digvijaya Singh's yatra
City| Times News Network | Oct 22, 2026, 22:20 IST

Bhopal: National Human Rights Commission (NHRC) on Thursday issued notices to the Madhya Pradesh chief secretary and the director general of police (DGP), seeking an action taken report (ATR) within two weeks over allegations that children were involved in Congress leader and former chief minister Digvijaya Singh's Ujjain-to-Ayodhya yatra and made to raise political slogans. Singh began the yatra from Ujjain on Dussehra.

According to a communication issued by NHRC Assistant Registrar Brijvir Singh, the complainant alleged that videos and photographs of the incident were shared on Facebook on Oct 22. The complainant also expressed concern that the children might have been brought to the yatra by offering them money, claiming that their involvement violated child rights and relevant legal provisions.

The complaint sought an investigation into the incident and strict legal action against the organisers and others responsible for allegedly involving children in the yatra and making them raise political slogans.

The NHRC bench, presided over by its member Priyank Kanoongo, took cognisance of the complaint under Section 12 of the Protection of Human Rights Act, 1993.

The commission has directed the Madhya Pradesh chief secretary and DGP to inquire into the matter and submit an ATR within two weeks for its consideration, the communication stated. The NHRC has also directed the secretary of Ministry of Electronics and Information Technology (MeitY), Govt of India, to examine the alleged use of photographs and videos of the children and submit an ATR, the communication added.

Source: https://timesofindia.indiatimes.com/city/kochi/nhrc-directs-police-to-submit-action-taken-report-on-kaipamangalam-accident/articleshow/135125883.cms

NHRC directs police to submit action taken report on Kaipamangalam accident
T Ramavarman Oct 22, 2026, 11.59 PM IST

Thrissur: National Human Rights Commission (NHRC) has directed Thrissur Rural Police to take appropriate action on a complaint concerning the deaths of eight engineering students in a road accident on NH 66 at Kaipamangalam on Sept 4.

In a communication, the commission has asked the rural SP to submit an action taken report (ATR) on the complaint within four weeks. The car in which the students, from Tamil Nadu, were travelling had rammed into a truck parked on the road which was under construction.

When contacted by TOI, Thrissur rural SP Mohammad Nadeemuddin confirmed that he had received the NHRC communication and said he would submit the ATR within the stipulated period.

The complaint, filed by Delhi-based social activist Krishna Rajput, raised concerns about road safety measures, the alleged parking of a truck on the highway, traffic management, barricading and lack of warning signs. It sought an impartial inquiry into the circumstances leading to the accident and the identification of any lapses on the part of the authorities concerned.

The complainant also called for the preservation of CCTV footage and other relevant evidence, the fixing of responsibility wherever negligence is established, and appropriate compensation for the families of the deceased in accordance with the applicable rules.

The commission has clarified that referring the complaint to the district police chief does not establish negligence or fix liability for the accident. The findings of the inquiry and the response of the police authorities are awaited, according to the commission.

Arunachal Times, Online News, 23/10/2026

Source: https://www.arunachaltimes.in/article/human-rights-awareness-important-for-building-inclusive-society-prof-tripathy

Human rights awareness important for building inclusive society: Prof Tripathy

RONO HILLS, 22 Oct: National Human Rights Commission (NHRC) special monitor Prof Kanhaiya Tripathi emphasised the importance of human rights awareness, equality and collective responsibility in building an inclusive and supportive society.

During an interactive programme organised by Rajiv Gandhi University (RGU) here on Wednesday, bringing together students, research scholars, faculty members and university officials, Prof Tripathi highlighted the role of educational institutions in nurturing respect for human dignity, constitutional values and the rights of every individual. He also stressed the importance of gender equality and the need to create an environment free from discrimination, where every individual can participate and thrive.

Prof Tripathi encouraged the university authorities to undertake initiatives that promote human rights awareness, equality, dignity and mutual respect across the campus. He emphasised the importance of publishing a university newsletter to disseminate information on human rights, highlight positive initiatives, and provide a platform for diverse voices.

He also recommended establishing a human rights cell within the university administration and a human rights club in each hostel to encourage participation, foster empathy and social responsibility, and inspire the university community to uphold human rights and contribute towards creating a safe, inclusive and harmonious campus environment.

Prof Tripathi further recommended the publication of journals and edited books on human rights, and advocated establishment of a dedicated centre for human rights at the university to promote research, academic engagement, awareness and advocacy.

Stressing the significance of well-being beyond academic achievement, Prof Tripathi underscored the importance of improving the happiness index within the university community.

"Student satisfaction, positive relationships, recreational opportunities, and a supportive campus atmosphere are essential to ensuring holistic development and a fulfilling university experience," he said.

RGU Registrar Dr NT Rikam and Law Department Assistant Professor Dr Abhay Kumar also spoke.

The programme also featured an address by the RGU Vice-Chancellor (i/c) Prof Jharna Chakravorty, who highlighted the significance of academic dialogue, awareness and student welfare in strengthening the university's educational environment.

Source: https://urbanacres.in/kaipamangalam-accident-probe-exposes-nh66-work-zone-safety-gaps/

Kaipamangalam Accident Probe Exposes NH66 Work-Zone Safety Gaps
By Harpreet Singh October 23, 2026

The Kaipamangalam accident has moved from a fatal road crash to a formal question of public accountability after the National Human Rights Commission (NHRC) directed Thrissur Rural Police to submit an action taken report within four weeks. Eight engineering students from Tamil Nadu died when the car in which they were travelling rammed into a truck parked on a stretch of NH 66 that was under construction.

The commission's intervention does not establish negligence or assign liability. Its immediate significance is procedural: it requires the district police leadership to respond to a complaint that has raised specific questions about the safety conditions surrounding the roadworks. Those questions concern the positioning of the truck, traffic management, barricading and the availability of warning signs.

That distinction matters in road-safety cases. A fatal crash can be described through the immediate collision, but the conditions that made the collision possible may involve several layers of responsibility. In this case, the supplied account identifies an under-construction highway, a truck parked on the road and concerns about whether road users were adequately warned. The NHRC's direction creates a formal channel through which those issues can be examined, evidence can be preserved and the response of the authorities can be recorded.

The complaint was filed by Delhi-based social activist Krishna Rajput. It sought an impartial inquiry into the circumstances leading to the accident and asked that responsibility be fixed wherever negligence is established. It also called for the preservation of CCTV footage and other relevant evidence, as well as appropriate compensation for the families of the deceased under the applicable rules.

The complaint therefore extends beyond the question of how the vehicle struck the truck. It asks whether the road environment around the construction site met the level of protection required for people using a live highway. Barricades, warning signs and traffic management are not secondary details on a road under construction. They are the mechanisms through which a construction zone is separated from moving traffic and communicated to drivers.

The available account does not establish whether those measures were absent, inadequate or improperly maintained. It records them as concerns raised in the complaint. That is why the police report will be important: it is expected to set out what action has been taken and what the inquiry has found, rather than merely repeat the fact of the collision.

The institutional path is also significant. The NHRC has referred the complaint to the Thrissur Rural Police, and Thrissur Rural Police will respond through the office of the rural superintendent of police. When contacted by the Times of India, SP Mohammad Nadeemuddin confirmed that he had received the commission's communication and would submit the action taken report within the stipulated period.

This arrangement places the first formal response with the district police authority. That does not mean the police

are the only institution whose conduct or decisions may become relevant. The complaint's reference to road construction, a parked truck, traffic management, barricading and warning signs points to a chain of responsibilities around a live infrastructure project. The supplied report, however, does not identify which agency controlled the construction site, who owned or operated the truck, or which authority was responsible for the specific safety arrangements at the location. Those are matters the inquiry may need to clarify.

The case also shows how construction-related risk can become difficult to assign after a crash. A road under construction is neither a normal finished carriageway nor a closed worksite. Vehicles and workers may share a changing environment, while traffic routes, lane arrangements and roadside obstructions can change during the project. In such conditions, the safety system depends on visible and timely communication to road users, as well as on the controlled placement of equipment and vehicles. The complaint specifically places those questions before the authorities.

The number of deaths gives the incident a substantial public-interest dimension. Eight engineering students, all from Tamil Nadu, were killed in one crash on September 4. The fact that the victims were travelling across state lines also illustrates how national and state highway corridors connect communities that may have no direct role in the management of the road infrastructure they use. For families, the consequences extend beyond the crash site and into questions of evidence, compensation and the official determination of responsibility.

The four-week deadline is the clearest procedural milestone currently available. It gives the police a defined period to report to the NHRC. The report may clarify what evidence has been collected, whether CCTV footage and other material have been preserved, what inquiries have been conducted and whether any lapses have been identified. At present, the supplied material does not provide those findings.

That absence is central to understanding the case. The NHRC's communication is not a finding that the parked truck caused the deaths through negligence, nor is it a finding that the road contractor, traffic authorities or police failed in their duties. The commission has expressly clarified that referring the complaint to the district police chief does not establish negligence or fix liability. The distinction protects the integrity of the inquiry while keeping the safety questions open.

For highway users, however, the unresolved questions are not abstract. A warning sign that cannot be seen in time, a barricade that does not clearly guide traffic or a vehicle left in a dangerous position can alter the risk faced by every driver approaching a work zone. The supplied report does not say which of these conditions existed at Kaipamangalam. It records that the complaint has asked the authorities to examine them.

The case consequently places evidence at the centre of accountability. CCTV footage, road-site conditions, traffic arrangements and the position of the truck may help establish what drivers could see and how the road was being managed. The complaint's request to preserve such material recognises that physical conditions at a construction site can change quickly, making contemporaneous evidence important to any later assessment.

It also places compensation within the same institutional conversation as safety and responsibility. The complaint has sought appropriate compensation for the families under applicable rules, but the supplied report does not state whether compensation has been awarded or identify the rules that may apply. That remains an unresolved part of the case, alongside the inquiry into possible safety lapses.

The larger urban and infrastructure question is whether road construction is being treated as a temporary technical activity or as a public environment requiring continuous risk management. The Kaipamangalam complaint does not, by itself, establish a broader pattern across NH 66. It does show how a single fatal collision can expose the need to examine the interface between construction work, highway traffic and institutional oversight.

The next stage will depend on the action taken report and the findings of the police inquiry. Those findings are expected to indicate what happened at the site, what evidence was available, whether safety arrangements were in place and whether responsibility can be established under the applicable rules. Until that response is

submitted, the NHRC's action should be understood as an order for examination, not a final determination of negligence.

Source: https://echoofarunachal.in/news_details.php?nid=39628

NHRC Spl monitor urges RGU to strengthen human rights mechanisms, student welfare

RONO HILLS, Oct 22: National Human Rights Commission (NHRC) Special Monitor Prof Kanhaiya Tripathi has called for stronger institutional mechanisms to promote human rights awareness, gender equality and student welfare at Rajiv Gandhi University (RGU).

He made the observations during an interaction programme organised at the IUGS Conference Hall on Wednesday, attended by students, research scholars, faculty members and university officials.

Addressing the gathering, Prof Tripathi emphasised the need to uphold human dignity, constitutional values and equality in educational institutions. He stressed that universities must foster an inclusive environment free from discrimination, where every individual can participate and thrive.

He urged the university to publish a newsletter to disseminate information on human rights and highlight positive initiatives. He also recommended setting up a Human Rights Cell within the university administration and Human Rights Clubs in individual hostels to encourage student participation, empathy and social responsibility.

Prof Tripathi further advocated publishing journals and edited books on human rights and establishing a dedicated Centre for Human Rights at RGU to promote research, academic engagement, awareness and advocacy.

Highlighting the importance of a healthy campus environment, he stressed the need for adequate water facilities, proper sanitation, cleanliness and hygiene in the university and its hostels. He also called for greater awareness of cyber hygiene and cybersecurity to safeguard students and other members of the university community in the digital space.

Underscoring the importance of well-being beyond academic performance, he said student satisfaction, positive relationships, recreational opportunities and a supportive campus atmosphere were essential to holistic development. He called for efforts to improve the overall happiness and well-being of the university community.

The interaction provided students and faculty members an opportunity to raise concerns relating to human rights, equality and institutional responsibility. Some participants also brought grievances to the attention of the NHRC Special Monitor, who noted them for appropriate consideration and follow-up by the concerned authorities.

RGU's In-charge Vice-Chancellor, Prof Jharna Chakravorty, also addressed the gathering, highlighting the significance of academic dialogue, awareness and student welfare in strengthening the university's educational environment.

Earlier, the programme began with a welcome address by Registrar Dr NT Rikam, followed by the felicitation of Prof Tripathi and a presentation on the university's academic activities by Dr Abhay Kumar, assistant professor in the Department of Law.

As part of his visit, Prof Tripathi interacted with deans, hostel wardens, students, research scholars, faculty

members and university officials to understand their experiences and concerns. He also visited three university hostels to inspect facilities and infrastructure and assess the living conditions of students. During the visits, he interacted with hostellers and sought feedback on sanitation, cleanliness, amenities and other welfare-related issues.

The visit highlighted the importance of institutional accountability and coordinated efforts in ensuring a safe, inclusive and supportive campus where human rights, equality and individual dignity are respected.

NHRC monitor stresses human rights education at Itanagar school

The NHRC Special Monitor also visited PM SHRI Kendriya Vidyalaya No. 2, Itanagar, on Wednesday and interacted with students and faculty members on human rights education, gender equality and the promotion of constitutional values in schools.

The programme was attended by Assistant Director of SCERT, Itanagar, SB Singh; Samar Bahadur; and Deputy Registrar of the Arunachal Pradesh State Human Rights Commission Mama Tang among others.

During the interaction, Prof Tripathi stressed the role of educational institutions in integrating human rights awareness and gender sensitisation into everyday school life. He underlined the importance of nurturing socially responsible citizens who uphold equality, respect human dignity and understand their rights and responsibilities.

Welcoming the NHRC Special Monitor, Principal Vinay Kumar highlighted the school's initiatives to promote human rights awareness, gender sensitivity and equal opportunities through morning assemblies, debates, extempore speaking, Youth Parliament and various activities under the PM SHRI scheme.

He emphasised that these platforms help students develop empathy, respect for diversity, democratic participation and a sense of responsible citizenship.

Source: https://thenewsmill.com/2026/10/nhrc-directs-madhya-pradesh-to-investigate-claim-of-paying-children-in-digvijaya-singhs-yatra/

NHRC directs Madhya Pradesh to investigate claim of paying children in Digvijaya Singh's yatra
By TNM (With ANI Inputs) 23 October 2026, 7:57 am

The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh government following allegations that children were offered money to participate in a yatra led by former Chief Minister and Congress leader Digvijaya Singh, during which they reportedly chanted objectionable political slogans. NHRC Member Priyank Kanoongo stated that the commission instructed the Chief Secretary and the Director General of Police (DGP) of Madhya Pradesh to conduct a thorough investigation into the complaint and submit a report within 15 days.

"We have received a complaint alleging that Digvijaya Singh has initiated a march and has been exploiting children to increase the size of the crowds participating in it. The complainant has suggested that children might be involved through some arrangement, possibly involving monetary payments," Kanoongo said. He added, "Furthermore, the complainant has alleged that Digvijaya Singh is having children chant objectionable political slogans. Acting on this complaint, we have issued notices to the Chief Secretary and the Director General of Police (DGP) of Madhya Pradesh, directing them to conduct a proper investigation into the matter and submit a report to us. We have granted them a period of 15 days to do so."

The NHRC has requested an Action Taken Report (ATR) from the Madhya Pradesh authorities after reviewing the complaint and has mandated investigation into the allegations. The complaint also raised concerns about the involvement of children in the political march, including claims that they may have been brought in through financial arrangements and made to chant political slogans. Additionally, the Ministry of Electronics and Information Technology has been directed to investigate the alleged online circulation of videos and photographs featuring children participating in the yatra.

Written by TNM (With ANI Inputs)

Source: https://newsable.asianetnews.com/india/nhrc-seeks-probe-into-allegations-of-kids-used-in-digvijaya-singh-yatra-articleshow-ls5cmpf

NHRC Seeks Probe Into Allegations of Kids Used in Digvijaya Singh Yatra
Author : Asianet News Central | ANI
Published : Oct 23 2026, 08:00 AM IST

The NHRC has directed the Madhya Pradesh government to investigate allegations that children were paid and forced to chant political slogans during a yatra led by Congress leader Digvijaya Singh, seeking an action taken report within 15 days.

NHRC Issues Notice to Madhya Pradesh Government

New Delhi [India], October 23 (ANI): The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh government over a complaint alleging that children were offered money to participate in a yatra led by former Chief Minister and Congress leader Digvijaya Singh and raise objectionable political slogans. NHRC Member Priyank Kanoongo said the commission had directed the Chief Secretary and the Director General of Police (DGP) of Madhya Pradesh to conduct a proper investigation into the allegations and submit a report within 15 days.

"We have received a complaint alleging that Digvijaya Singh has initiated a march and has been exploiting children to increase the size of the crowds participating in it. The complainant has suggested that children might be involved through some arrangement, possibly involving monetary payments," Kanoongo said. He further stated that the complaint alleged that children were being made to raise objectionable political slogans during the march.

Commission Demands Action Taken Report

"Furthermore, the complainant has alleged that Digvijaya Singh is having children chant objectionable political slogans. Acting on this complaint, we have issued notices to the Chief Secretary and the Director General of Police (DGP) of Madhya Pradesh, directing them to conduct a proper investigation into the matter and submit a report to us. We have granted them a period of 15 days to do so," he added.

The NHRC has sought an Action Taken Report from the state authorities after examining the complaint and directed them to investigate the allegations. The commission's notice seeks a report on the action taken by the authorities within the stipulated period.

Investigation Into Online Content

The complaint also raised concerns over the alleged involvement of children in the political march, including claims that they may have been brought in through monetary arrangements and made to chant political slogans.

The Ministry of Electronics and Information Technology (MeitY) has also been asked to investigate the alleged online circulation of videos and photographs featuring the children.

Source: https://bansalnews.com/madhya-pradesh/ujjain/digvijay-singh-yatra-nhrc-notice-satya-sanatan-swabhiman-yatra-ujjain-ayodhya-pds-12740063/amp

Digvijay Singh Yatra NHRC Notice: दिग्विजय सिंह की यात्रा पर NHRC की कार्रवाई, बच्चों से नारे लगवाने पर मानवाधिकार आयोग ने लिया संज्ञान

Digvijay Singh Yatra NHRC Notice: मध्य प्रदेश (Madhya Pradesh News) पूर्व मुख्यमंत्री दिग्विजय सिंह की यात्रा में बच्चों को शामिल करने और उनसे राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग यानी NHRC ने संज्ञान लेते हुए मामले की जांच के आदेश दिए हैं।

23 Oct 2026 08:45 IST Preeti Dwivedi

Digvijay Singh Yatra NHRC Notice: मध्य प्रदेश (Madhya Pradesh News) पूर्व मुख्यमंत्री दिग्विजय सिंह की यात्रा में बच्चों को शामिल करने और उनसे राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग यानी NHRC ने संज्ञान लेते हुए मामले की जांच के आदेश दिए हैं। साथ ही इस मामले में दो सप्ताह के भीतर कार्रवाई रिपोर्ट (ATR) प्रस्तुत करने के निर्देश दिए हैं।

आयोग की ओर से ये नोटिस मध्यप्रदेशके मुख्य सचिव और पुलिस महानिदेशक (DGP) को जारी किया गया है। आयोग के पत्र के अनुसार शिकायतकर्ता का आरोप है कि दिग्विजय सिंह की यात्रा में बच्चों से राजनीतिक नारे लगवाए गए। इस कथित घटना के वीडियो और तस्वीरें 22 अक्टूबर को फेसबुक (FaceBook) पर साझा किए जाने का भी उल्लेख शिकायत में किया गया है।

बच्चों को पैसे का लालच देकर यात्रा में लाने का आरोप उन पर लगा है। जिसके बाद MP मुख्य सचिव, DGP को नोटिस जारी कर 2 हफ्ते में रिपोर्ट मांगी गई है। बच्चों से नारे लगवाते हुए वीडियो सोशल मीडिया पर वायरल हुआ है। उसके बाद ये कार्रवाई हुई है।

बाल अधिकारों के उल्लंघन के आरोपों की जांच
राष्ट्रीय मानवाधिकार आयोग ने बच्चों के अधिकारों के उल्लंघन से जुड़ी शिकायत पर संज्ञान लिया है। आयोग की सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने संरक्षण मानवाधिकार अधिनियम, 1993 की धारा 12 के तहत मामले की सुनवाई की। आयोग ने शिकायत में लगाए गए आरोपों को प्रथम दृष्टया बच्चों के अधिकारों के उल्लंघन से जुड़ा मामला माना है।

आयोग ने मध्यप्रदेश के मुख्य सचिव और पुलिस महानिदेशक (DGP) को शिकायत में लगाए गए आरोपों की जांच कराने के निर्देश दिए हैं। जांच के दौरान यह भी पता लगाया जाएगा कि क्या बच्चों को पैसे देकर यात्रा में शामिल किया गया था या किसी अन्य तरीके से उनका इस्तेमाल हुआ। इसके अलावा, मामले में बाल संरक्षण से जुड़े कानूनों के संभावित उल्लंघन की भी पड़ताल की जाएगी। जांच के निष्कर्षों के आधार पर आगे की कार्रवाई तय हो सकेगी।

70 दिन की यात्रा में 40 लाख खर्च का अनुमान
यात्रा के दौरान प्रतिदिन करीब 15 किलोमीटर पैदल चलने की योजना है।

पहले दिन लगभग 3 हजार लोगों और आगे के पड़ावों पर रोजाना 1,000 से 1,500 यात्रियों के शामिल होने की संभावना है।

यात्रा में प्रतिदिन औसतन 30 से 50 हजार रुपए खर्च होने का अनुमान है।

कुल खर्च 30 से 40 लाख रुपए तक पहुंच सकता है। भोजन, नाश्ते और ठहरने की व्यवस्था स्थानीय सहयोगी करेंगे।

Source: https://khabargaon.com/national/nhrc-notice-over-use-of-children-in-digvijay-singh-sanatan-swabhiman-yatra/37295

दिग्विजय की यात्रा में बच्चों ने लगाए 'चंदा चोर' के नारे, NHRC ने भेज दिया नोटिस
देश खबरगांव डेस्क • UJJAIN 23 Oct 2026, (अपडेटेड 23 Oct 2026, 8:20 AM IST)

कांग्रेस नेता दिग्विजय सिंह की यात्रा में कुछ बच्चे नारेबाजी कर रहे थे। इसी मामले में NHRC ने अब मध्य प्रदेश सरकार को नोटिस जारी करके 2 हफ्ते में जवाब देने को कहा है।

मध्य प्रदेश के पूर्व मुख्यमंत्री और कांग्रेस के वरिष्ठ नेता दिग्विजय सिंह इन दिनों उज्जैन से अयोध्या तक की यात्रा निकाल रहे हैं। इस 'सत्य सनातन स्वाभिमान यात्रा' को सिर्फ 3 दिन हुए हैं लेकिन अब यह विवादों में आ गई है। इस यात्रा में बच्चों से नारे लगवाने के मामले पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। NHRC ने इस बारे में मध्य प्रदेश सरकार को एक नोटिस भेजा है। NHRC ने मध्य प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को कहा है कि वे इस मामले में जांच करें और कार्रवाई के बारे में 2 हफ्ते के अंदर सूचना दें।

NHRC की ओर से जारी नोटिस मध्य प्रदेश सरकार के साथ-साथ केंद्रीय इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव को भी भेजा गया है। उस केस में उनसे भी जवाब मांगा गया है। मध्य प्रदेश के DGP और चीफ सेक्रेटरी को जारी नोटिस में कहा गया है कि वे इसकी जांच करके 2 हफ्ते में बताएं कि क्या कार्रवाई की जाए।

बता दें कि 3 दिन पहले शुरू हुई यह यात्रा अभी मध्य प्रदेश में ही है। गुरुवार को की गई सोशल मीडिया पोस्ट के मुताबिक, यह यात्रा का तीसरा दिन था और उज्जैन के तराना नगर में विश्राम हुआ। आने वाले दिनों में यह यात्रा मध्य प्रदेश के बाद उत्तर प्रदेश में प्रवेश करेगी और उत्तर प्रदेश के अयोध्या तक जाएगी।

क्या है विवाद?
वायरल हुई तस्वीरों और वीडियो में देखा जा सकता है कि दिग्विजय सिंह की इस यात्रा में बच्चे भी शामिल हुए। कुछ तस्वीरों में देखा जा सकता है कि बच्चों के हाथ में तख्तियां है जिन पर नारे लिखे हैं। दिग्विजय सिंह की टीम की ओर से ही पोस्ट किए गए एक वीडियो में देखा जा सकता है कि कुछ नाबालिग बच्चे और बच्चियां नारे लगा रहे हैं। ये नारे हैं, 'चंदा चोर कहां मिलेगा बीजेपी के दफ्तर में। वोट चोर कहां मिलेगा- बीजेपी के दफ्तर में। किसानों की मदद कौन करेगा- राजा साहब, राजा साहब। रानी तुम संघर्ष करो- हम तुम्हारे साथ हैं।'

गुरुवार यानी 22 अक्तूबर को अपलोड किए गए इस वीडियो में देखा जा सकता है कि यह नारेबाजी दिग्विजय सिंह की पत्नी अमृता राय के सामने ही लगाए जा रहे थे लेकिन उन्होंने भी बच्चों के नारे लगाने पर कोई एतराज नहीं जताया है। तस्वीरों में भी देखा जा सकता है कि यही बच्चे नारों वाली तख्तियां लेकर अमृता राय के साथ खड़े हैं।

बता दें कि दिग्विजय सिंह मध्य प्रदेश के गुना जिले की राघोगढ़ के राज परिवार से आते हैं। इसीलिए उनके समर्थक अक्सर उन्हें 'राजा साहब' कहकर बुलाते हैं। इन वीडियो में देखा जा सकता है कि दिग्विजय सिंह के लिए भी इसी तरह के नारे लगाए जा रहे हैं।

Source: https://www.amarujala.com/madhya-pradesh/bhopal/mp-nhrc-seeks-report-on-complaint-alleging-children-raised-slogans-during-digvijaya-singh-s-yatra-2026-10-23

Hindi News › Madhya Pradesh › Bhopal News › MP: NHRC Seeks Report on Complaint Alleging Children Raised Slogans During Digvijaya Singh's Yatra

एमपी: दिग्विजय सिंह की यात्रा में बच्चों से नारे लगवाने की शिकायत, मानवाधिकार आयोग ने मांगी रिपोर्ट
न्यूज डेस्क, अमर उजाला, भोपाल Published by: Anand Pawar Updated Fri, 23 Oct 2026 09:16 AM IST

सार

पूर्व मुख्यमंत्री दिग्विजय सिंह की यात्रा में बच्चों से कथित तौर पर राजनीतिक नारे लगवाने और उन्हें पैसे देकर शामिल कराने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने मध्यप्रदेश के मुख्य सचिव और डीजीपी से दो सप्ताह में जांच रिपोर्ट मांगी है, जबकि बच्चों के वीडियो और तस्वीरों के इस्तेमाल की जांच के निर्देश भी दिए हैं।

विस्तार

Follow Amar Ujala on Google NewsAdd as a preferred
source on google

पूर्व मुख्यमंत्री दिग्विजय सिंह की यात्रा में बच्चों से कथित तौर पर राजनीतिक नारे लगवाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। आयोग ने मध्यप्रदेश के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को शिकायत की जांच कर दो सप्ताह के भीतर कार्रवाई रिपोर्ट (एटीआर) पेश करने के निर्देश दिए हैं। आयोग ने बच्चों को पैसे देकर यात्रा में शामिल कराने के आरोपों और बाल संरक्षण कानूनों के संभावित उल्लंघन की भी जांच करने को कहा है। आयोग के 22 अक्टूबर 2026 के पत्र के अनुसार, शिकायत में आरोप लगाया गया था कि दिग्विजय सिंह की यात्रा में बच्चों का इस्तेमाल किया गया और उनसे राजनीतिक नारे लगवाए गए। शिकायतकर्ता ने दावा किया कि घटना से संबंधित वीडियो और तस्वीरें 22 अक्टूबर को फेसबुक पर साझा की गई थीं। इसमें आशंका जताई गई कि बच्चों को पैसे देकर यात्रा में लाया गया हो सकता है। शिकायतकर्ता ने मामले की जांच कर आयोजन से जुड़े जिम्मेदार लोगों के खिलाफ कानूनी कार्रवाई की मांग की थी।

मुख्य सचिव और डीजीपी को नोटिस
राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले में संज्ञान लिया। आयोग ने मध्यप्रदेश के मुख्य सचिव और डीजीपी को आरोपों की जांच कर रिपोर्ट देने के निर्देश दिए हैं। अधिकारियों को यह भी जांचना होगा कि बच्चों को आर्थिक प्रलोभन देकर किसी गतिविधि में शामिल तो नहीं किया गया और क्या इस मामले में बाल संरक्षण से जुड़े कानूनों का उल्लंघन हुआ है।

बच्चों के वीडियो और तस्वीरों की भी जांच
आयोग ने केंद्रीय इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को भी मामले में कार्रवाई रिपोर्ट देने के निर्देश दिए हैं। मंत्रालय को बच्चों के कथित वीडियो और तस्वीरों के इस्तेमाल से जुड़े पहलुओं की जांच करने को कहा गया है। आयोग ने संबंधित अधिकारियों को जांच रिपोर्ट की प्रति ईमेल के माध्यम से भी भेजने के निर्देश दिए हैं। आयोग के सहायक रजिस्ट्रार (विधि) बृजवीर सिंह की ओर से जारी पत्र में संबंधित अधिकारियों से पत्र प्राप्त होने के दो सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करने को कहा गया है। फिलहाल, शिकायत में लगाए गए आरोपों की जांच होनी है। आयोग के संज्ञान लेने का अर्थ आरोपों की पुष्टि होना नहीं है।

Source: https://in.headtopics.com/news/23422367232723810859 9-89092704

दिग्विजय सिंह की यात्रा: बच्चों से नारे लगवाने के आरोप पर मानवाधिकार आयोग सख्त, दो सप्ताह में मांगी रिपोर्ट
📆 22-10-2026 22:26:00

दिग्विजय सिंह की यात्रा: बच्चों से नारे लगवाने के आरोप पर मानवाधिकार आयोग सख्त, दो सप्ताह में मांगी रिपोर्ट
दिग्विजय सिंह की यात्रा: बच्चों से नारे लगवाने के आरोप पर मानवाधिकार आयोग सख्त, दो सप्ताह में मांगी रिपोर्ट राष्ट्रीय मानवाधिकार आयोग ने दिग्विजय सिंह की यात्रा में बच्चों को शामिल करने और उनसे राजनीतिक नारे लगवाने के आरोपों पर संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव और डीजीपी से दो सप्ताह में जांच रिपोर्ट मांगी है। बच्चों को पैसे देने और कानूनों के उल्लंघन की भी जांच होगी।पूर्व मुख्यमंत्री दिग्विजय सिंह की यात्रा में बच्चों को शामिल करने और उनसे राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने मध्यप्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर मामले की जांच कराने तथा दो सप्ताह के भीतर कार्रवाई रिपोर्ट पेश करने के निर्देश दिए हैं। बच्चों को यात्रा में शामिल करने के लिए पैसे दिए जाने के आरोपों की जांच करने को भी कहा गया है। राष्ट्रीय मानवाधिकार आयोग के 22 अक्टूबर 2026 के पत्र के अनुसार, शिकायतकर्ता ने आरोप लगाया कि दिग्विजय सिंह की यात्रा में बच्चों का इस्तेमाल किया गया और उनसे राजनीतिक नारे लगवाए गए। शिकायत में कहा गया कि कथित घटना से जुड़े वीडियो और तस्वीरें 22 अक्टूबर को फेसबुक पर साझा किए गए थे। शिकायतकर्ता ने आशंका जताई कि बच्चों को पैसे देकर यात्रा में लाया गया हो सकता है। इसे बच्चों के अधिकारों का उल्लंघन बताते हुए जांच और जिम्मेदार लोगों के खिलाफ कानूनी कार्रवाई की मांग की गई थी।मुख्य सचिव और डीजीपी को जांच के निर्देश आयोग ने शिकायत में लगाए गए आरोपों को प्रथम दृष्टया बच्चों के अधिकारों के उल्लंघन से जुड़ा मामला माना है। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले में संज्ञान लिया है। आयोग ने मध्यप्रदेश के मुख्य सचिव और पुलिस महानिदेशक को निर्देश दिए हैं कि शिकायत में लगाए गए आरोपों की जांच कराई जाए और दो सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत की जाए। जांच में यह भी पता लगाने को कहा गया है कि क्या बच्चों को किसी तरह का आर्थिक प्रलोभन देकर यात्रा में शामिल किया गया था। इसके साथ ही बच्चों के संरक्षण से जुड़े लागू कानूनों के संभावित उल्लंघन की भी जांच करने के निर्देश दिए गए हैं।आयोग ने केंद्रीय इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को भी मामले में कार्रवाई रिपोर्ट देने के निर्देश दिए हैं। मंत्रालय को बच्चों के कथित वीडियो और तस्वीरों के इस्तेमाल से जुड़े पहलुओं को देखने के लिए कहा गया है। आयोग के पत्र में संबंधित अधिकारियों से निर्धारित अवधि में रिपोर्ट भेजने को कहा गया है, ताकि मामले में आगे विचार किया जा सके। फिलहाल आयोग के निर्देश शिकायत में लगाए गए आरोपों की जांच और रिपोर्ट प्रस्तुत करने से संबंधित हैं। पत्र में आरोपों को सिद्ध घोषित नहीं किया गया है।

हम डाटा संग्रह टूल्स, जैसे की कुकीज के माध्यम से आपकी जानकारी एकत्र करते हैं ताकि आपको बेहतर और व्यक्तिगत अनुभव प्रदान कर सकें और लक्षित विज्ञापन पेश कर सकें। अगर आप साइन-अप करते हैं, तो हम आपका ईमेल पता, फोन नंबर और अन्य विवरण पूरी तरह सुरक्षित तरीके से स्टोर करते हैं। आप कुकीज नीति पृष्ठ से अपनी कुकीज हटा सकते है और रजिस्टर्ड यूजर अपने प्रोफाइल पेज से अपना व्यक्तिगत डाटा हटा या एक्सपोर्ट कर सकते हैं।

Source: https://www.abplive.com/states/bihar/bihar-nalanda-family-members-of-died-patient-complain-against-doctor-in-nhrc-ann-3205408/amp

नालंदा: मरीज की मौत मामले में डॉक्टर की बढ़ी टेंशन! NHRC पहुंचे परिजन
अमृतेश कुमार | 22 Oct 2026 05:29 PM (IST)

संतोष प्रसाद सिन्हा सोहसराय थाना क्षेत्र के सलेमपुर निवासी थे. 28 अगस्त को इलाज के दौरान उनकी मौत हुई थी. मामले की जांच डीएसपी रैंक के अधिकारी से कराने की मांग की गई है.

नालंदा के बिहार थाना अंतर्गत एक प्राइवेट हॉस्पिटल में 28 अगस्त को डॉ. बालमुकुंद के यहां इलाजरत मरीज संतोष प्रसाद सिन्हा (उम्र करीब 55-56 साल) की मौत हो गई थी. परिजनों ने डॉक्टर पर इलाज के दौरान लापरवाही का आरोप लगाया था. अब मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है. पीड़ित परिवार की ओर से शिकायत दर्ज कराई गई है और निष्पक्ष जांच और जिम्मेदार लोगों के खिलाफ कार्रवाई की मांग की गई है. गुरुवार (22 अक्टूबर, 2026) को पीड़ित परिवार की ओर से इस बारे में मीडिया को जानकारी दी गई. पीड़ित परिवार के सदस्य सौरभ कुमार सिन्हा ने बताया कि पिछले दिनों राष्ट्रीय मानवाधिकार आयोग में इसकी शिकायत दर्ज कराई गई है.

क्या है पूरा मामला?

इस मामले में सारे थाना इलाके के बहादी बिगहा गांव निवासी सुप्रीम कोर्ट के अधिवक्ता ब्रजेश सिंह पीड़ित परिवार को कानूनी सहायता उपलब्ध करा रहे हैं. शिकायत के अनुसार मृतक संतोष प्रसाद सिन्हा सोहसराय थाना क्षेत्र के सलेमपुर निवासी थे. शिकायत में कहा गया है कि मरीज के उपचार के दौरान क्रॉस-मैचिंग समेत आवश्यक चिकित्सीय प्रोटोकॉल का कथित तौर पर पालन नहीं किया गया. गलत इंजेक्शन दिया गया. स्थिति तेजी से बिगड़ने लगी और फिर मौत हो गई.

डीएसपी रैंक के अधिकारी से जांच की मांग

शिकायत में यह भी आरोप लगाया गया है कि मरीज में एनाफिलेक्सिस यानी गंभीर एलर्जिक रिएक्शन के संकेत दिखाई देने के बावजूद समय रहते आवश्यक आपातकालीन उपचार नहीं किया गया था. अधिवक्ता ब्रजेश सिंह ने बिहार मेडिकल सर्विसेज इंस्टीट्यूशंस एंड पर्सन्स प्रोटेक्शन एक्ट, 2011 की धारा 6 का हवाला देते हुए मामले की जांच डीएसपी रैंक के अधिकारी से कराने की मांग की है. उनका कहना है कि मामले की गंभीरता को देखते हुए जांच निष्पक्ष तरीके से होनी चाहिए ताकि घटना से जुड़े सभी तथ्यों और परिस्थितियों का पता लगाया जा सके. उन्होंने जिलाधिकारी से एक स्वतंत्र मेडिकल बोर्ड गठित करने की भी मांग की है. इस मामले में बिहार थाना में भी इलाज में लापरवाही और गलत इंजेक्शन दिए जाने के आरोपों को लेकर शिकायत दर्ज कराई गई है.

Source: https://www.naidunia.com/madhya-pradesh/bhopal-nhrc-takes-action-regarding-digvijaya-singh-visit-issues-notices-to-chief-secretary-and-dgp-8471677

दिग्विजय सिंह की यात्रा पर NHRC का एक्शन, बच्चों से नारे लगवाने पर मुख्य सचिव और DGP को नोटिस जारी

दशहरा के दिन उज्जैन से अयोध्या के लिए शुरू हुई कांग्रेस नेता व पूर्व मुख्यमंत्री दिग्विजय सिंह की सत्य सनातन स्वाभिमान यात्रा का राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है।

By naman Mishra Edited By: Mohan Kumar
Publish Date: Thu, 22 Oct 2026 09:07:38 PM (IST)
Updated Date: Thu, 22 Oct 2026 09:09:07 PM (IST)

HighLights

दिग्विजय की यात्रा पर मानवाधिकार आयोग का मुख्य सचिव व डीजीपी को नोटिस

आयोग ने दो सप्ताह में मांगा जवाब, कहा- बच्चों से कराई जा रही नारेबाजी

शिकायतकर्ता ने बाल अधिकारों से जुड़े कानूनी प्रावधानों के उल्लंघन का आरोप लगाया

नईदुनिया प्रतिनिधि, भोपाल। दशहरा के दिन उज्जैन से अयोध्या के लिए शुरू हुई कांग्रेस नेता व पूर्व मुख्यमंत्री दिग्विजय सिंह की सत्य सनातन स्वाभिमान यात्रा का राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। यात्रा के दौरान स्कूली बच्चों से नारा लगवाने पर आयोग ने मप्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में जवाब मांगा है। आयोग के सदस्य प्रियंक कानूनगो की पीठ ने कहा है कि शिकायत मिली है कि मप्र की सीमा में यात्रा के दौरान बच्चों का इस्तेमाल किया गया। उनसे राजनीतिक नारे लगवाए गए। इसका वीडियो और तस्वीरें इंटरनेट मीडिया पर साझा की गई हैं। आशंका है कि बच्चों को यात्रा में शामिल करने के लिए पैसे दिए गए होंगे। शिकायतकर्ता ने बाल अधिकारों और संरक्षण से जुड़े कानूनी प्रावधानों के उल्लंघन का आरोप लगाया है, इसकी जांच होनी चाहिए। उन्होंने सूचना प्रौद्योगिकी मंत्रालय के सचिव से भी कार्रवाई रिपोर्ट मांगी है। बता दें कि दिग्विजय उज्जैन से अयोध्या तक करीब 1000 किमी की यह यात्रा 70 दिनों में पूरी करेंगे।

Source: https://www.jagran.com/madhya-pradesh/bhopal-nhrc-notice-to-mp-over-digvijaya-singh-yatra-child-use-40413377.html

दिग्विजय सिंह की यात्रा में स्कूली बच्चों के इस्तेमाल की शिकायत, NHRC ने MP के मुख्य सचिव व DGP को भेजा नोटिस
By Digital Desk Edited By: Ravindra Soni
Published: Thu, 22 Oct 2026 10:00 PM (IST)

कांग्रेस नेता दिग्विजय सिंह की 'सत्य सनातन स्वाभिमान यात्रा' में स्कूली बच्चों के इस्तेमाल पर विवाद खड़ा हो गया है। राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के मुख्य सचिव और डीजीपी को नोटिस जारी कर दो सप्ताह में जवाब मांगा है।

HighLights

यात्रा में स्कूली बच्चों से राजनीतिक नारे लगवाने का आरोप।

राष्ट्रीय मानवाधिकार आयोग ने MP सरकार को नोटिस भेजा।

बच्चों के अधिकारों के उल्लंघन की जांच की मांग की गई।

डिजिटल डेस्क, भोपाल। कांग्रेस नेता और प्रदेश के पूर्व मुख्यमंत्री दिग्विजय सिंह की उज्जैन से अयोध्या तक निकाली जा रही ‘सत्य सनातन स्वाभिमान यात्रा’ को लेकर विवाद खड़ा हो गया है। यात्रा के दौरान स्कूली बच्चों से राजनीतिक नारे लगवाने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो सप्ताह के भीतर जवाब मांगा है। आयोग के सदस्य प्रियंक कानूनगो की पीठ के अनुसार, शिकायत में आरोप लगाया गया है कि प्रदेश की सीमा में यात्रा के दौरान बच्चों को शामिल कर उनसे राजनीतिक नारे लगवाए गए। इस संबंध में वीडियो और तस्वीरें इंटरनेट मीडिया पर प्रसारित होने की बात भी शिकायत में कही गई है।

बच्चों को पैसे देकर शामिल करने की आशंका, जांच की मांग
शिकायतकर्ता ने आशंका जताई है कि बच्चों को यात्रा में शामिल करने के लिए उन्हें पैसे दिए गए होंगे। साथ ही, बच्चों के अधिकारों और संरक्षण से जुड़े कानूनी प्रावधानों के उल्लंघन का आरोप लगाते हुए मामले की जांच कराने की मांग की गई है। आयोग ने शिकायत में लगाए गए आरोपों की जांच की आवश्यकता जताई है।

उज्जैन से अयोध्या तक करीब 1,000 किलोमीटर की यात्रा
मामले में राष्ट्रीय मानवाधिकार आयोग ने सूचना प्रौद्योगिकी मंत्रालय के सचिव से भी कार्रवाई रिपोर्ट मांगी है। अब संबंधित अधिकारियों के जवाब और जांच के निष्कर्षों पर नजर रहेगी। गौरतलब है कि दिग्विजय सिंह ने दशहरा के दिन उज्जैन से ‘सत्य सनातन स्वाभिमान यात्रा’ की शुरुआत की थी। तय कार्यक्रम के अनुसार, करीब 1,000 किलोमीटर की यह यात्रा 70 दिनों में पूरी की जानी है।

Source: https://www.amarujala.com/madhya-pradesh/digvijay-singh-yatra-children-slogans-nhrc-notice-mp-report-2026-10-22

Hindi News › Madhya Pradesh › digvijay singh yatra children slogans nhrc notice mp report

दिग्विजय सिंह की यात्रा: बच्चों से नारे लगवाने के आरोप पर मानवाधिकार आयोग सख्त, दो सप्ताह में मांगी रिपोर्ट

न्यूज डेस्क, अमर उजाला, भोपाल Published by: दिनेश शर्मा Updated Thu, 22 Oct 2026 10:06 PM IST

राष्ट्रीय मानवाधिकार आयोग ने दिग्विजय सिंह की यात्रा में बच्चों को शामिल करने और उनसे राजनीतिक नारे लगवाने के आरोपों पर संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव और डीजीपी से दो सप्ताह में जांच रिपोर्ट मांगी है। बच्चों को पैसे देने और कानूनों के उल्लंघन की भी जांच होगी।

विस्तार

पूर्व मुख्यमंत्री दिग्विजय सिंह की यात्रा में बच्चों को शामिल करने और उनसे राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने मध्यप्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर मामले की जांच कराने तथा दो सप्ताह के भीतर कार्रवाई रिपोर्ट पेश करने के निर्देश दिए हैं। बच्चों को यात्रा में शामिल करने के लिए पैसे दिए जाने के आरोपों की जांच करने को भी कहा गया है।

राष्ट्रीय मानवाधिकार आयोग के 22 अक्टूबर 2026 के पत्र के अनुसार, शिकायतकर्ता ने आरोप लगाया कि दिग्विजय सिंह की यात्रा में बच्चों का इस्तेमाल किया गया और उनसे राजनीतिक नारे लगवाए गए। शिकायत में कहा गया कि कथित घटना से जुड़े वीडियो और तस्वीरें 22 अक्टूबर को फेसबुक पर साझा किए गए थे। शिकायतकर्ता ने आशंका जताई कि बच्चों को पैसे देकर यात्रा में लाया गया हो सकता है। इसे बच्चों के अधिकारों का उल्लंघन बताते हुए जांच और जिम्मेदार लोगों के खिलाफ कानूनी कार्रवाई की मांग की गई थी।

मुख्य सचिव और डीजीपी को जांच के निर्देश

आयोग ने शिकायत में लगाए गए आरोपों को प्रथम दृष्टया बच्चों के अधिकारों के उल्लंघन से जुड़ा मामला माना है। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले में संज्ञान लिया है। आयोग ने मध्यप्रदेश के मुख्य सचिव और पुलिस महानिदेशक को निर्देश दिए हैं कि शिकायत में लगाए गए आरोपों की जांच कराई जाए और दो सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत की जाए।

जांच में यह भी पता लगाने को कहा गया है कि क्या बच्चों को किसी तरह का आर्थिक प्रलोभन देकर यात्रा में शामिल किया गया था। इसके साथ ही बच्चों के संरक्षण से जुड़े लागू कानूनों के संभावित उल्लंघन की भी जांच करने के निर्देश दिए गए हैं। बच्चों के वीडियो और तस्वीरों की भी जांच आयोग ने केंद्रीय इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को भी मामले में कार्रवाई रिपोर्ट देने के निर्देश दिए हैं। मंत्रालय को बच्चों के कथित वीडियो और तस्वीरों के इस्तेमाल से जुड़े पहलुओं को देखने के लिए कहा गया है।

आयोग के पत्र में संबंधित अधिकारियों से निर्धारित अवधि में रिपोर्ट भेजने को कहा गया है, ताकि मामले में आगे विचार किया जा सके। फिलहाल आयोग के निर्देश शिकायत में लगाए गए आरोपों की जांच और रिपोर्ट प्रस्तुत करने से संबंधित हैं। पत्र में आरोपों को सिद्ध घोषित नहीं किया गया है।

Source: https://hindi.news18.com/news/madhya-pradesh/bhopal-digvijaya-singh-nhrc-raises-questions-regarding-yatra-know-the-reason-local18-10929308.html

दिग्विजय सिंह की यात्रा पर NHRC पर फंसाया पेच, 2 हफ्ते के अंदर मांगा जवाब, जानें पूरा मामला
Written by: गोविन्द सिंह Agency: Local18
Last Updated: October 22, 2026, 22:56 IST

दिग्विजय सिंह अभी सत्य सनातन स्वाभिमान यात्रा उज्जैन से अयोध्या निकाल रहे हैं. यह यात्रा कुल 950 किलोमीटर की मानी जा रही है. उन्होंने इसे गैर राजनीतिक भी करार दिया है. अब इसमें बड़ा पेंच फंसता हुआ नजर आ रहा है, जहां राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के मुख्य सचिव और डीजीपी को नोटिस जारी किया है और इस सिलसिले में दो हफ्ते के अंदर जवाब मांगा है.

मध्य प्रदेश के पूर्व मुख्यमंत्री दिग्विजय सिंह अभी सनातन यात्रा निकाल रहे हैं. लेकिन अब इसमें राष्ट्रीय मानवाधिकार आयोग (NHRC) की एंट्री हो गई है. उसने दिग्विजय की यात्रा में बच्चों से कथित तौर पर राजनीतिक नारे लगवाने के मामले में संज्ञान लिया है. आयोग ने मध्य प्रदेश के मुख्य सचिव और DGP को आरोपों की जांच कर दो हफ्ते के भीतर एक्शन टेकन रिपोर्ट (ATR) सौंपने का निर्देश दिया है.

बच्चों को पैसे देकर यात्रा में लाने की जताई गई आशंका

राष्ट्रीय मानवाधिकार आयोग के मुताबिक शिकायत में आरोप लगाया गया है कि यात्रा में बच्चों को शामिल कर उनसे राजनीतिक नारे लगवाए गए. शिकायतकर्ता ने 22 अक्टूबर को फेसबुक पर इस घटना से जुड़े वीडियो और तस्वीरें साझा किए जाने का हवाला दिया है. बच्चों को पैसे देकर यात्रा में लाए जाने की आशंका भी जताई गई है.

क्या बोले NHRC के सदस्य प्रियंक कानूनगो

NHRC के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने शुरुआती तौर पर मामले को बच्चों के अधिकारों के संभावित उल्लंघन से जुड़ा माना है. आयोग ने अधिकारियों को कथित आर्थिक लेन-देन, बच्चों को प्रलोभन देकर शामिल करने और बाल संरक्षण कानूनों के संभावित उल्लंघन की भी जांच करने को कहा है. इसके अलावा, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव को भी बच्चों के कथित वीडियो और तस्वीरों के इस्तेमाल के मामले में जांच करने का आदेश दिया है. इसके अलावा ATR प्रस्तुत करने का आदेश भी दिया गया है.

उज्जैन से अयोध्या तक निकाल रहे यात्रा

दिग्विजय सिंह हिंदू धर्म को दिए अपने बयानों की वजह से चर्चा में रहे हैं. उनके बयानों की वजह से विरोधी उन्हें निशाने पर भी ले चुके हैं. अब वह उज्जैन से अयोध्या तक सत्य सनातन यात्रा निकाल रहे हैं. यह यात्रा कुल 950 किलोमीटर लंबी बताई जा रही है. उन्होंने इसे गैर राजनीतिक करार दिया है.

दिग्विजय सिंह की गिनती कांग्रेस के कद्दावर नेताओं में होती है. वह 10 साल मध्य प्रदेश के मुख्यमंत्री रहे हैं. वह राज्यसभा और लोकसभा सांसद भी रह चुके हैं. पिछली बार उन्होंने खुद राज्यसभा चुनाव लड़ने से मना कर दिया था.

(रिपोर्ट-रमाकांत दुबे)

Dainik Bhaskar, Online News, 23/10/2026

Source: https://www.bhaskar.com/local/mp/bhopal/news/digvijay-singh-yatra-controversy-nhrc-notice-madhya-pradesh-139457707.html

Hindi NewsLocalMpBhopalNHRC Notice To MP Govt Over Digvijay Singh Yatra Children Controversy

दिग्विजय सिंह की पदयात्रा पर NHRC का नोटिस:बच्चों से नारे लगवाने की शिकायत पर राष्ट्रीय मानव अधिकार आयोग ने मांगा जवाब
भोपाल10 घंटे पहले

पूर्व मुख्यमंत्री दिग्विजय सिंह की यात्रा में बच्चों को शामिल करने और उनसे राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने मध्यप्रदेश के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी कर मामले की जांच कराने और दो सप्ताह के भीतर कार्रवाई रिपोर्ट (ATR) प्रस्तुत करने के निर्देश दिए हैं।

आयोग के 22 अक्टूबर 2026 के पत्र के अनुसार, शिकायतकर्ता ने आरोप लगाया है कि दिग्विजय सिंह की यात्रा में बच्चों से राजनीतिक नारे लगवाए गए। इस कथित घटना के वीडियो और तस्वीरें 22 अक्टूबर को फेसबुक पर साझा किए जाने का भी उल्लेख शिकायत में किया गया है। शिकायतकर्ता ने आशंका जताई है कि बच्चों को यात्रा में लाने के लिए पैसे दिए गए होंगे। उसने मामले की जांच कर आयोजकों और जिम्मेदार लोगों के खिलाफ कानूनी कार्रवाई की मांग की है।

बाल अधिकारों के उल्लंघन के आरोपों की जांच होगी

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने संरक्षण मानवाधिकार अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया है। आयोग ने शिकायत में लगाए गए आरोपों को प्रथम दृष्टया बच्चों के अधिकारों का उल्लंघन प्रतीत होने वाला बताया है।

आयोग ने मध्यप्रदेश के मुख्य सचिव और डीजीपी को निर्देश दिए हैं कि शिकायत में लगाए गए आरोपों की जांच कराई जाए। जांच में यह भी पता लगाया जाएगा कि क्या बच्चों को पैसे देकर यात्रा में शामिल किया गया था या किसी तरह से उनका इस्तेमाल किया गया। इसके साथ ही लागू बाल संरक्षण कानूनों के संभावित उल्लंघन की भी जांच करने को कहा गया है।

बच्चों के नारे लगाते हुए पूर्व सीएम दिग्विजय सिंह ने गुरुवार सुबह वीडियो अपने फेसबुक पेज पर शेयर किया था।

इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय को भी नोटिस

आयोग ने केंद्रीय इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को भी निर्देश दिए हैं कि कथित घटना से जुड़े बच्चों के वीडियो और तस्वीरों के इस्तेमाल के मामले को देखें और अपनी कार्रवाई रिपोर्ट प्रस्तुत करें। आयोग ने सभी संबंधित अधिकारियों से पत्र प्राप्त होने के दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है।

फिलहाल आयोग के पत्र में आरोपों की जांच के निर्देश दिए गए हैं। शिकायत में लगाए गए आरोपों की पुष्टि या किसी की जिम्मेदारी तय होने का उल्लेख नहीं है।

20 अक्टूबर को उज्जैन से शुरू हुई यात्रा

दिग्विजय सिंह की करीब 950 किलोमीटर की 'सत्य सनातन स्वाभिमान यात्रा' 20 अक्टूबर को विजयादशमी के दिन उज्जैन से शुरू हुई थी। यात्रा का लक्ष्य ओरछा स्थित रामराजा सरकार मंदिर होते हुए अयोध्या के श्रीराम मंदिर तक पहुंचना है। यात्रा के घोषित उद्देश्यों में धार्मिक स्थलों पर चंदे और चढ़ावे में पारदर्शिता, कथित अनियमितताओं की जांच तथा वोट चोरी के आरोपों पर जवाबदेही की मांग शामिल है।

यात्रा की शुरुआत से पहले उज्जैन में चिंतामण गणेश और महाकालेश्वर मंदिर में दर्शन-पूजन किया गया था। इसके बाद पार्थिव शिवलिंग पूजन, कन्या भोज

और भंडारे के आयोजन के साथ पदयात्रा शुरू हुई। गुरुवार को तराना पहुंची पदयात्रा यात्रा के निर्धारित कार्यक्रम के अनुसार, 21 अक्टूबर को पदयात्रा उज्जैन से देवास जिले के सिंदुरिया गांव पहुंची। तीसरे दिन, 22 अक्टूबर को सिंदुरिया से तराना तक 15 किलोमीटर की पदयात्रा के बाद तराना में...

(स्रोत: भास्कर, भोपाल)

Source: https://www.bhaskarhindi.com/politics/allegations-of-children-digvijaya-singhs-tour-human-rights-commission-takes-cognizance-1380678

NHRC सख्त: दिग्विजय सिंह की यात्रा में बच्चों के इस्तेमाल का आरोप, मानवाधिकार आयोग ने लिया संज्ञान
22 Oct 2026 11:07 PM

मध्य प्रदेश के पूर्व मुख्यमंत्री दिग्विजय सिंह पर अपनी यात्रा के दौरान बच्चों से राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है।

डिजिटल डेस्क, भोपाल। मध्य प्रदेश के पूर्व मुख्यमंत्री दिग्विजय सिंह पर अपनी यात्रा के दौरान बच्चों से राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो सप्ताह के भीतर कार्रवाई रिपोर्ट (ATR) पेश करने का निर्देश दिया है। साथ ही, केंद्रीय इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव से भी मामले में जांच कर रिपोर्ट देने को कहा गया है।

बच्चों के अधिकारों का उल्लंघन

आयोग के पत्र के मुताबिक, शिकायत में आरोप लगाया गया है कि दिग्विजय सिंह ने अपनी यात्रा के दौरान बच्चों का इस्तेमाल किया और उनसे राजनीतिक नारे लगवाए। शिकायतकर्ता ने बताया कि कथित घटना के वीडियो और तस्वीरें 22 अक्टूबर को फेसबुक पर साझा किए गए थे। शिकायत में बच्चों के अधिकारों के उल्लंघन की आशंका जताते हुए घटना की जांच कराने और जिम्मेदार आयोजकों तथा अन्य लोगों के खिलाफ सख्त कानूनी कार्रवाई की मांग की गई है। आयोग ने प्रारंभिक तौर पर शिकायत में बच्चों के अधिकारों के उल्लंघन से जुड़े आरोपों को गंभीर माना है। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया है।

मुख्य सचिव और DGP को दिए निर्देश

आयोग ने मध्य प्रदेश के मुख्य सचिव और डीजीपी को निर्देश दिया है कि वे आरोपों की जांच कराएं और दो सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करें। अधिकारियों से यह भी कहा गया है कि बच्चों को किसी उद्देश्य के लिए इस्तेमाल करने के आरोपों और इसके बदले आर्थिक लेन-देन की आशंका की जांच की जाए। यदि कोई उल्लंघन सामने आता है, तो लागू कानूनों के तहत कार्रवाई की जाए। इसके अलावा, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को कथित वीडियो और तस्वीरों की जांच कर रिपोर्ट देने का निर्देश दिया गया है। आयोग ने मामले से संबंधित रिपोर्ट ईमेल के माध्यम से भी भेजने को कहा है।

Source: https://lalluram.com/digvijaya-singh-sanatan-yatra-nhrc-takes-action-over-children-being-made-to-chant-slogans/

दिग्विजय सिंह की सनातन यात्रा पर मानवाधिकार आयोग की बड़ी कार्रवाई, बच्चों से नारे लगवाने पर लिया संज्ञान, मुख्य सचिव और DGP को जारी किया नोटिस

saurabh 22 Oct 2026, 11:34 PM मध्यप्रदेश

संजय पाटीदार, भोपाल। मध्य प्रदेश के पूर्व मुख्यमंत्री और कांग्रेस के दिग्गज नेता दिग्विजय सिंह की शुरू हुई सत्य सनातन यात्रा को लेकर मानवाधिकार आयोग (NHRC) ने बड़ी कार्रवाई की है। आयोग ने बच्चों से नारे लगवाने के मामले पर संज्ञान लेते हुए मुख्य सचिव और DGP को नोटिस जारी किया है। NHRC ने नोटिस जारी कर 2 हफ्ते में रिपोर्ट मांगी है।

दिग्विजय सिंह को बच्चों से नारे लगवाना पड़ा भारी

दरअसल, सोशल मीडिया पर दिग्विजय सिंह की सत्य सनातन यात्रा से जुड़ा एक वीडियो वायरल हुआ था जिसमें कुछ बच्चों से नारे लगवाए जा रहे थे। आरोप है कि बच्चों को पैसे का लालच देकर यात्रा में लाया गया। आयोग ने आरोपों को प्रथम दृष्टया बच्चों के अधिकारों का उल्लंघन माना। जिसके बाद प्रियंक कानूनगो की पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले में संज्ञान लिया।

Source: https://www.ibc24.in/madhya-pradesh/national-human-rights-commission-issues-notice-to-cs-and-dgp-of-mp-digvijay-singh-satya-sanatan-yatra-mp-3804459.html

सत्य सनातन यात्रा के दौरान दिग्विजय सिंह से हो गई ये गलती? NHRC ने लिया संज्ञान, CS और DGP से मांगा जवाब

सत्य सनातन यात्रा के दौरान दिग्विजय सिंह से हो गई ये गलती? NHRC ने लिया संज्ञान, National Human Rights Commission issues notice to CS and DGP of MP

Deepak Sahu
Published: 22 Oct 2026 | 11:38 pm
Modified: 22 Oct 2026 | 11:59 pm

नई दिल्ली। पूर्व मुख्यमंत्री दिग्विजय सिंह की सत्य सनातन यात्रा को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। यात्रा के दौरान बच्चों से राजनीतिक नारे लगवाने और पैसे देकर उन्हें कार्यक्रम में शामिल कराने की शिकायत पर आयोग ने संबंधित राज्य के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी किया है। आयोग ने दोनों अधिकारियों से दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

जानकारी के मुताबिक दिग्विजय सिंह की उज्जैन से अयोध्या तक की सत्य सनातन स्वाभिमान यात्रा 20 अक्टूबर को शुरू हो गई। करीब 950 किमी की यह यात्रा लगभग 70 दिन में अयोध्या के राम मंदिर पहुंचेगी। इसी बीच राष्ट्रीय मानवाधिकार आयोग को सत्य सनातन यात्रा के दौरान बच्चों के इस्तेमाल को लेकर शिकायत मिली थी कि यात्रा में बच्चों को पैसे देकर बुलाया गया और उनसे राजनीतिक नारे लगवाए गए। शिकायत में बच्चों को इस तरह की गतिविधियों में शामिल किए जाने पर सवाल उठाए गए हैं।

मुख्य सचिव और DGP से दो सप्ताह में मांगा जवाब
शिकायत को संज्ञान में लेते हुए राष्ट्रीय मानवाधिकार आयोग ने मुख्य सचिव और डीजीपी को नोटिस जारी कर रिपोर्ट तलब की है। आयोग ने संबंधित अधिकारियों को जवाब देने के लिए दो सप्ताह का समय दिया है। इस मामले में आयोग की कार्रवाई के बाद अब संबंधित प्रशासन को शिकायत में लगाए गए आरोपों पर अपना पक्ष रखना होगा। रिपोर्ट मिलने के बाद आयोग आगे की कार्रवाई पर निर्णय ले सकता है।

Source: https://www.deshdhwani.com/2026/10/digvijaya-singh-yatra-nhrc-notice-children-mp.html

दिग्विजय सिंह की यात्रा पर NHRC सख्त, बच्चों से नारे लगवाने के आरोप में नोटिस जारी
Deshdhwani NewsOctober 22, 2026

कांग्रेस नेता दिग्विजय सिंह की 'सत्य सनातन स्वाभिमान यात्रा' में बच्चों से राजनीतिक नारे लगवाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने मध्य प्रदेश के मुख्य सचिव और DGP को नोटिस जारी कर दो सप्ताह में जांच रिपोर्ट मांगी है।
शिकायत में आरोप लगाया गया है कि यात्रा में बच्चों को शामिल कर राजनीतिक नारे लगवाए गए और उन्हें पैसे देकर लाने की आशंका भी जताई गई। आयोग ने बच्चों के अधिकारों और संबंधित कानूनों के संभावित उल्लंघन की जांच के निर्देश दिए हैं। केंद्रीय इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय से भी रिपोर्ट मांगी गई है।

Free Press Journal, Mumbai, 23/10/2026
Page No: 21, Size: 14.23cm × 11.91cm

NHRC seeks report on alleged use of kids in Diggi's yatra

Our Staff Reporter
BHOPAL

The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging that children were involved in former Chief Minister Digvijaya Singh's 'Satya Sanatan Swabhiman Yatra' and made to raise political slogans.

The commission has directed the chief secretary and director general of police (DGP) to investigate the allegations and submit an action taken report (ATR) within two weeks. According to the complaint, videos and photographs of the alleged incident were shared on Facebook on October 22. The complainant expressed concern that children might have been brought to the yatra after being offered money, alleging that their involvement could violate child rights and applicable child protection laws.

Times of India, Bhopal, 23/10/2026
Page No: 7, Size: 18.44cm × 19.10cm

NHRC seeks report on 'use of children' in Digvijaya's yatra

Bhopal: National Human Rights Commission (NHRC) on Thursday issued notices to the Madhya Pradesh chief secretary and the director general of police (DGP), seeking an action taken report (ATR) within two weeks over allegations that children were involved in Congress leader and former chief minister **Digvijaya Singh**'s Ujjain-to-Ayodhya yatra and made to raise political slogans.

Singh began the yatra from Ujjain on Dussehra. According to a communication issued by NHRC Assistant Registrar Brijvir Singh, the complainant alleged that videos and photographs of the incident were shared on Facebook on Oct 22. The complainant also expressed concern that the children might have been brought to the yatra by offering them money, claiming that their involvement violated child rights and relevant legal provisions.

The complaint sought an investigation into the incident and strict legal action against the organisers and others responsible for allegedly involving children in the yatra and making them raise political slogans. The NHRC bench, presided over by its member Priyank Kanoongo, took cognisance of the complaint under Section 12 of the Protection of Human Rights Act, 1993.



The commission has directed the Madhya Pradesh chief secretary and DGP to inquire into the matter and submit an ATR within two weeks for its consideration, the communication stated.

The NHRC has also directed the secretary of Ministry of Electronics and Information Technology (MeitY), Govt of India, to examine the alleged use of photographs and videos of the children and submit an ATR, the communication added. TNN

Times of India, Cochin, 23/10/2026
Page No: 4, Size: 7.28cm × 23.73cm

NHRC directs police to submit ATR on accident

Ramavarman T | TNN

Thrissur: National Human Rights Commission (NHRC) has directed Thrissur Rural Police to take appropriate action on a complaint concerning the deaths of eight engineering students in an accident on NH 66 at Kaipamangalam on Sept 4.

NHRC has asked the rural SP to submit an action taken report (ATR) on the complaint

AT KAIPAMANGALAM

within four weeks. The car in which the students, from Tamil Nadu, were travelling had rammed into a truck parked on the road which was under construction.

When contacted by **TOI**, rural SP Mohammad Nadeemuddin confirmed that he had received the communication. The complaint, filed by Delhi-based social activist Krishna Rajput, raised concerns about road safety measures, parking of a truck on the NH, traffic management, barricading and lack of warning signs.